

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : I : NEW DELHI

BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.4547/Del/2024
Assessment Year: 2020-21

AIX Connect Private Limited, Vs ACIT,
Block-4, Vatika One On One, Circle-1(1),
Sector-16, NH-48 Industrial Gurgaon.
Estate,
Gurgaon Industrial Estate,
Gurgaon,
Haryana – 122 007.

PAN: AALCA4699P

(Appellant)

(Respondent)

Assessee by : Shri Salil Kapoor, Advocate
Revenue by : Shri Dharm Veer Singh, CIT-DR
Date of Hearing : 19.11.2024
Date of Pronouncement : 19.11.2024

ORDER

PER ANUBHAV SHARMA, JM:

This appeal is preferred by the Assessee against the final assessment order dated 11.05.2023 passed u/s 92CA of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') by the Dy. Commissioner of Income Tax, TP 1(1)(1), Bangalore (hereinafter referred to as the Ld. AO) for AY 2020-21.

2. At the time of hearing, the ld. counsel for the assessee, vide letter dated 15th October, 2024 placed on record by the assessee, submitted that for the subject assessment year, i.e., AY 2020-21, two appeal numbers had been allotted to the assessee viz., ITA No.4547/Del/2024 and ITA No.4523/Del/2024 and, hence, there is duplication of appeal. Therefore, it was submitted that the assessee may be permitted to withdraw one of the appeals being ITA No.4547/Del/2024.

3. In view of the above, the assessee is permitted to withdraw ITA No.4547/Del/2024 being the duplicate of ITA No.4523/Del/2024.

4. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 19.11.2024.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Dated: 19th November, 2024.

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi